

Statement

(Figures in '000 Tonnes)

Sl. No.	State	Wheat	Gram
1	2	3	4
1	Punjab	3153.6	2.3
2	Haryana	928.2	11.0
3	Uttar Pradesh	1140.8	15.4
4	Rajasthan	76.4	
5	Madhya Pradesh	19.2	
6	Bihar	28.5	
7	Jammu & Kashmir	12.2	
8	Himachal Pradesh	1.0	
9	Manipur	Neg.	
10	Assam	0.4	
11	West Bengal	15.7	
12	Delhi	18.0	
13	Union Territory Chandigarh	0.7	
TOTAL		5394.7	28.7

Neg- Below 50 tonnes:

Management of Wakf Properties in Delhi

2032. SHRI F. H. MOHSIN: Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) whether a Committee was appointed under the Chairmanship of Mr. Burney, former Secretary, Petroleum and Chemicals to review the agreement between the Government and some Muslims regarding the maintenance and management of Wakf properties of Delhi in or about 1911;

(b) whether the Committee has submitted the recommendations; and

(c) what action is taken or proposed to be taken on that?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): (a) Yes, Sir.

(b) The Committee has submitted its report. Its recommendation are given in the attached Statement. The recommendations of the Committee cover those properties also which are not under agreement referred to but are in dispute and are reported to be vesting with the Delhi Development Authority.

(c) In August, 1976, a High Level Committee under the chairmanship of former Minister of State for Works and Housing was set up to consider the recommendations of the Burney

Committee. The High Level Committee held three meetings but no final decision was taken.

Subsequently, it was decided to set up a Committee of officers to make a verification of each of the properties listed in the Annexures to the report of Burney Committee and to give its suggestions as to how far the recommendation of the Burney Committee in respect of each property may be implemented. Accordingly, a Committee was set up on 15.9.77, by the Ministry of Works and Housing.

The Committee of Officials held six meetings in which the concerned officers of the Land and Development Office, Delhi Development Authority and Delhi Wakf Board, were invited from time to time to assist it in its task. As one member of the Committee proceeded on foreign assignment the Committee has been reconstituted on 25.7.78. The report of the Committee is awaited.

Statement

Recommendations of the Burney Committee

(a) Mosques and Dargahs:

(i) The Wakf properties which are in existence on the site and are in regular use, shall be transferred to the Delhi Wakf Board/Mutawallis and the Government will withdraw its claim to their ownership. The Wakf Board/Mutawallis will be empowered to develop these properties in accordance with the Master Plan and Municipal bye-laws.

(ii) The Wakfs which are non-existent on site and where the Government has constructed buildings, parks, etc. shall be handed over to the Government. The Delhi Wakf Board shall withdraw its claim to these properties.

(iii) The Wakf which are in dilapidated condition but capable of use, shall be handed over to the

Delhi Wakf Board. The Government shall withdraw its claim to the ownership of such properties. The Delhi Wakf Board shall also be permitted to develop them in accordance with the Master Plan and Municipal bye-laws. The Delhi Wakf Board shall develop these Wakfs in a befitting manner keeping in view the architecture of the surrounding area in which the Wakfs are located. The Delhi Gazette Notification of such properties shall stand and the Government will withdraw cases from the Courts against their notification.

(iv) The Wakfs which are in a dilapidated condition and not capable of use shall not be handed over to the Delhi Wakf Board. The Delhi Wakf Board shall have no claim to these properties and agreement if any in respect of such Wakfs shall be terminated.

(b) Graveyards:

(i) The graveyards where graves are in existence and which have been Gazetted as such, the Government will surrender its claim to these properties and also withdraw their case from the Courts. The Board shall be allowed to maintain and develop them where possible according to the Master Plan and Municipal bye-laws. The right of ownership, maintenance and development shall vest in the Delhi Wakf Board and the agreement, if any in respect of such graveyard, will be terminated.

(ii) The graveyards where graves are not in existence and which have been developed into parks or on which buildings have been constructed by the Government or Corporation authorities, the Delhi Wakf Board shall be compensated for the same and the Wakf Board thereupon shall withdraw its claim to such graveyards in favour of the Government/Municipal Corporation.